

**Bail Application No. 1062/20**  
**State Vs. Navneet Gaur**  
**FIR No. 103/18**  
**U/s. 420 IPC**  
**PS : EOW**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** **Sh. Rajiv Chettri, Ld. Counsel for Applicant / Accused Navneet Gaur.**  
**Sh. P. N. Singh, Ld. APP for State (through Video Conferencing).**

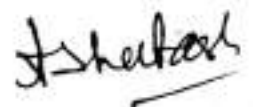
Ld. counsel for applicant / accused has placed on record certain documents stating that the visa of applicant's minor child namely Miss Meihar, aged about 12 years who is studying in Australia, has expired on 15.03.2020 and that the applicant may be granted interim bail for enabling her to assist her minor daughter in renewal of her visa and for arrange of funds for payment of the school fees.

Issue e-notice to the IO to verify the documents.

The medical condition apart of the applicant / accused has not been received from the concerned Jail Superintendent.

Accordingly, e-copy of this order as well as previous order dated 05.05.2020 be sent to the concerned Jail Superintendent for filing of medical condition report for the next date of hearing.

// 1 //



Bail Application No. 1062/20  
State Vs. Navneet Gaur  
FIR No. 103/18  
U/s. 420 IPC  
PS : EOW

Re-notify on 23.05.2020.

Copy of this order be given dasti as requested.

  
(Ashutosh Kumar)

Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND/11.05.2020

At this state, at 12.54 p.m, medical condition report of the applicant has been received and be kept in file for date fixed i.e. 23.05.2020 for consideration.

  
(Ashutosh Kumar)

Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND/11.05.2020

*Intimated to the  
this M/court  
2/5*

**Bail Application No.1678/19 840/19**

**State Vs. Deepak Sarin**

**FIR No. 91/18**

**U/s. 420/468 IPC**

**PS : EOW**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** None for applicant/accused.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Perusal of the file shows that the settlements talks are going on between the parties and the applicant has made some payment towards the same to the complainant also and the applicant is on interim bail. Accordingly, the interim bail of the applicant/accused is extended till the NDOH on the same terms and conditions. Issue e-notice to the IO to apprise the status of the investigation and of the settlement talks between the parties.

**Renotify on 01.07.2020. Dasti.**

E-copy of the order be also sent to the concerned jail superintendent for information.

*Ashutosh Kumar*  
(Ashutosh Kumar)

**Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020**

*Int. suggested to be  
74% of work 11/5  
order to J. 11/5*

Bail Application No.1654/19 R-832/19  
State Vs. Pankaj Sarin  
FIR No. 91/18  
U/s. 420/468 IPC  
PS : EOW

11.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of  
Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New  
Delhi, the undersigned has been deputed for duty today in pursuance to the  
directions of Hon'ble High Court of Delhi to combat the pandemic of COVID  
19.

**Present :** None for applicant/accused.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video  
Conferencing.)

Perusal of the file shows that the settlements talks are going on  
between the parties and the applicant has made some payment towards the same  
to the complainant also and the applicant is on interim bail. Accordingly, the  
interim bail of the applicant/accused is extended till the NDOH on the same  
terms and conditions. Issue e-notice to the IO to apprise the status of the  
investigation and of the settlement talks between the parties.

Renotify on **01.07.2020**. Dasti.

E-copy of the order be also sent to the concerned jail  
superintendent for information.

*Ashutosh*  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

*Int. magister to  
to go through M. Chand  
11/5  
Copy sent to J. J. J.  
11/5*

Bail Application No.1599/19 R-798/19  
State Vs. Pavan Sarin  
FIR No. 91/18  
U/s. 420/468 IPC  
PS : EOW

11.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of  
Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New  
Delhi, the undersigned has been deputed for duty today in pursuance to the  
directions of Hon'ble High Court of Delhi to combat the pandemic of COVID  
19.

Present : None for applicant/accused.  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video  
Conferencing.)

Perusal of the file shows that the settlements talks are going on  
between the parties and the applicant has made some payment towards the same  
to the complainant also and the applicant is on interim bail. Accordingly, the  
interim bail of the applicant/accused is extended till the NDOH on the same  
terms and conditions. Issue e-notice to the IO to apprise the status of the  
investigation and of the settlement talks between the parties.

Renotify on 01.07.2020. Dasti.

E-copy of the order be also sent to the concerned jail  
superintendent for information.

  
(Ashutosh Kumar)

Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

*Order copy to be  
to: N/C  
Copy sent to JJP  
11/5  
11/1*

11.05.2020

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. R.C.Tiwari, Ld. Counsel for Applicant / Accused through VC.  
Sh. P. N. Singh, Ld. APP for State (through Video Conferencing).

Heard. Perused.

No report on B/Ws ordered against the IO (through SHO concerned) with directions to verify the medical documents in terms of order dated 01.05.2020, has been received.

Issue fresh e-B/Ws against the IO in terms of the said orders to be executed through DCP concerned with directions to ensure that the verification report qua medical documents of the wife of the accused be filed for the next date of hearing.

Re-notify on **13.05.2020**.

e-copy of the said medical documents be also sent along with the e-B/Ws for the said date.

  
(Ashutosh Kumar)

Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND/11.05.2020

Bw issued  
Th: N. Singh

**Bail Application No.734/20**  
**State Vs. Sharif**  
**FIR No. 616/19**  
**U/s. 323 IPC**  
**PS : V.K. (South)**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Vivek Aggarwal, Ld. LAC, DLSA (New Delhi) is appearing for applicant/accused Sharif as Ld. Counsel for applicant is neither present in person nor through Video Conferencing.

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

Heard. Perused.

Ld. LAC has stated that the present matter for grant of interim bail is covered by the high powered committee constituted by the Hon'ble High Court of Delhi to decongest the Jails to prevent the spread of COVID-19 and is also covered by the orders of Hon'ble High Court of Delhi in WP (C) No.2945/2020 titled as Shobha Gupta & Ors. Vs. Union of India & Ors.



Re-notify on 12.05.2020.

Issue e-notice to IO. The chargesheet file be requisitioned.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND**  
**11.05.2020**

At 12:30 PM

At this stage, Sh. R.K. Ravi, Ld. Counsel for applicant has appeared and at his request, the bail application is taken up again. He has submitted that the applicant has already been granted interim bail for a period of 45 days by the concerned Ld. Duty MM in terms of the order of high powered committee constituted by the Hon'ble High Court of Delhi to decongest the Jails to prevent the spread of COVID-19 and in view of orders of Hon'ble High Court of Delhi in WP (C) No.2945/2020 titled as Shobha Gupta & Ors. Vs. Union of India & Ors. He therefore prays that bail application may be dismissed as withdrawn. Accordingly, in view of the said submission, the bail application is dismissed as withdrawn. <sup>1</sup> N.D.O M  
of 12-5-2020 is recalled. 2  
Application is disposed off.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND**  
**11.05.2020**



**Bail Application No. 714/2020**  
**State Vs. Jeetu**  
**FIR No. 52/19**  
**U/s. 376AB/363 IPC & 6 POCSO Act**  
**PS : Inderpuri**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

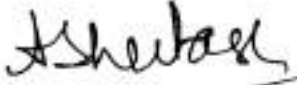
**Present :** Sh. Narender Malawaliya, Ld. Counsel for applicant/accused Jeetu (through Video Conferencing).  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

IO/WSI Anita is present in person and has filed a reply to the bail application.

Heard. Perused.

IO has stated that she had sent the photocopy of the medical documents of the mother of the applicant/accused for verification to the concerned hospital <sup>two days ago</sup> but verification report has not been received. She undertakes to file the same on NDOH.

Renotify on **13.05.2020**.

  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
**11.05.2020**

**Bail Application No. 529/20**  
**State Vs. Parveen**  
**FIR No. 213/2018**  
**U/s. 363/365/366/370/34 IPC & 8 POCSO Act**  
**PS : Vasant Kunj (N)**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Vivek Aggarwal, Ld. LAC for applicant/accused.

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

WSI Amolak on behalf of SHO concerned.

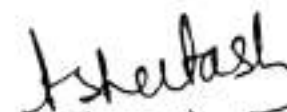
Ld. Addl. PP has submitted that in the present case, the victim S was a minor aged about 14 years which is clear from the reply already filed by WSI Amolak and that Section 370(4) IPC shall be applicable against the applicant which prescribes punishment with rigorous imprisonment for a term which shall not be less than ten years but which may extend to imprisonment for life and shall also be liable to fine and hence the present matter is not covered by the report of the high powered committee constituted by the Hon'ble High Court of Delhi to decongest the Jails to prevent the spread of COVID-19 and is also not covered by the orders of Hon'ble High Court of Delhi in WP (C)

*Shutase*

No.2945/2020 titled as Shobha Gupta & Ors. Vs. Union of India & Ors.

I find force in the said submission of Ld. Addl. PP for State as punishment prescribed is up to imprisonment of life and the present matter is not covered by the recommendation of the said high powered committee and the orders of the Hon'ble High Court of Delhi in the aforesaid case and thus, the interim bail application is dismissed. Dasti.

Application is disposed of.

  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

**Bail Application No. 735/20**  
**State Vs. Amit Sehrawat**  
**FIR No. 397/18**  
**U/s. 186/353/307/411/34 IPC**  
**PS : Vasant Kunj North**

**11.05.2020**

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**Present : None for the Applicant / Accused.**

**Sh. P. N. Singh, Ld. APP for State (through Video Conferencing).**

Heard. Perused.

It is brought to the undersigned that Ld. Counsel for applicant / accused has telephonically informed that he is unable to appear in person due to sealing of borders as a result of lockdown announced by the Government of India and that due to some technical problem he is unable to join the proceedings through video conferencing and accordingly has requested that e-notice of the said bail application be issued to IO and the matter be listed before the court of Sh. Anil Antil, Ld. ASJ-04/PHC who will be on Roster Duty on 13.05.2020 as the regular matter is pending before the said court. Ordered accordingly.

Re-notify the matter before the court of Sh. Anil Antil, Ld. Roster Judge on **13.05.2020**.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND**  
**11.05.2020**

**Bail Application No. 736/20**  
**State Vs. Amit Sehrawat @ Yudh @ Shabhu**  
**FIR No. 373/18**  
**U/s. 327/365/394/397/411/120B/34 IPC & 25/27 Arms Act**  
**PS : Vasant Kinj North**

11.05.2020


*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** **None for the Applicant / Accused.**  
**Sh. P. N. Singh, Ld. APP for State (through Video Conferencing).**

Heard. Perused.

It is brought to the undersigned that Ld. Counsel for applicant / accused has telephonically informed that he is unable to appear in person due to sealing of borders as a result of lockdown announced by the Government of India and that due to some technical problem he is unable to join the proceedings through video conferencing and accordingly has requested that e-notice of the said bail application be issued to IO and the matter be listed before the court of Sh. Anil Antil, Ld. ASJ-04/PHC who will be on Roster Duty on 13.05.2020 as the regular matter is pending before the said court. Ordered accordingly.

Re-notify the matter before the court of Sh. Anil Antil, Ld. Roster Judge on 13.05.2020.

  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

**Bail Application No. 958/20**  
**State Vs. Digvijay Singh**  
**FIR No. 139/18**  
**U/s. 420/406 IPC**  
**PS : B K Road**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present : None for the Applicant / Accused.**  
**Sh. P. N. Singh, Ld. APP for State (through Video Conferencing).**

The present anticipatory bail application was filed prior to lockdown. The same is not covered by the high powered committee report constituted by the Hon'ble High Court of Delhi to decongest the Jails to prevent the spread of COVID-19 and is also not covered by the order of the Hon'ble High Court of Delhi in WP (C) No.2945/2020 titled as *Shobha Gupta & Ors Vs. Union of India & Ors.*

Thus it appears that there is no urgency in the present application. Accordingly, re-notify on **01.07.2020.**

Also issue e-notice to the IO for the next date of hearing.

*Informal  
th. n/amt  
11/5/20*

*Ashutosh*  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

**Bail Application No. 1071/20 R-611/20**  
**Siddharth Kasana Vs. Kush Bhasin**  
**FIR No.93/16**  
**U/s. 420/406 IPC**  
**PS : EOW**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**This is an application for cancellation of bail moved by the complainant Sh. Sidharth Kasana.**

**Present :** Sh. Rajesh Anand, Ld. Counsel for applicant/complainant (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State/respondent no.2 (through Video Conferencing.)

IO has filed reply through email. Hard copy of the same has been placed in the file.

Heard. File perused.

Issue e-notice of the application to the non-applicant/respondent no.1/accused through IO for NDOH.

Renotify on **13.05.2020**.

  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND**  
**11.05.2020**

*Issued & intimated through M. Singh*  
*11/5*

**Bail Application No. 730/20**  
**State Vs. Shehzad**  
**FIR No. 662/19**  
**U/s. 376 IPC**  
**PS : V.K. (South)**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

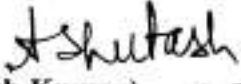
**Present :** Sh. S.S. Haider, Ld. Counsel for applicant/accused Shehzad.

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

E-reply of IO has already been filed and copy thereof has been placed on record.

Ld. Counsel for applicant has stated that he is seeking interim bail on the ground of medical condition of the mother of the applicant/accused. However, medical documents of the mother have not been verified as per report of the IO who has stated that same shall be verified on NDOH. Accordingly, issue e-notice to the IO to file verification report qua medical documents of the mother of the accused on NDOH. Issue e-notice to the prosecutrix/victim through the IO for the NDOH. Chargesheet file be requisitioned.

Renotify on **14.05.2020**.

  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

*Intimated to the  
th: n/court  
11/5/20*



**Bail Application No.633/20**  
**State Vs. Pramod Kumar**  
**FIR No. 206/18**  
**U/s. 6/21 POCSO Act**  
**PS : Inderpuri**

**11.05.2020**

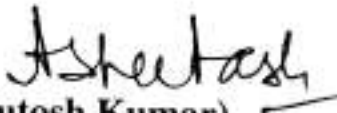
*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Ravinder Kumar, Ld. Counsel for applicant/accused Pramod Kumar (through Video Conferencing).  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)

The case file requisitioned has been perused.

Heard. At this stage, at the request of Ld. Counsel for applicant/accused, the application is dismissed as withdrawn with liberty to move a fresh application at appropriate stage. Dasti.

Case file be sent back.

  
(Ashutosh Kumar)  
Roster Judge  
ASJ/Special Court POCSO  
NDD/PHC/ND  
11.05.2020

**Bail Application No.954/20**  
**State Vs. Sarabjeet Singh**  
**FIR No.34/20**  
**U/s. 376 IPC**  
**PS : V.K. North**

**11.05.2020**

*Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.*

**Present :** Sh. Rohit Kumar, Ld. Counsel for applicant/accused Sarbjeet Singh (through Video Conferencing).  
Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing.)  
Prosecutrix/victim is also present in person (through Video Conferencing).

IO/WSI Amolak Chhikara is present in person and has filed reply to the bail application.

Heard including the prosecutrix/victim (through VC)

The applicant is stated to be in judicial custody since 13.02.2020. Investigation is complete and chargesheet has been filed. IO has admitted that no other criminal case is pending against the applicant.

*J. Shekhar*

Ld. Counsel for applicant has stated that it was a consensual love relationship between the parties as is evident from the allegations in the FIR wherein victim has admitted that relationship started on the dating app. He has further submitted that no promise of marriage was ever made by the applicant. He has also submitted that in similar circumstances, there are catena of judgments of Hon'ble Supreme Court and various other Hon'ble High Courts including Hon'ble Delhi High Court when bail was granted to the accused person. He has further submitted that no fruitful purpose would be served by keeping the accused further in custody. It is further stated that in view of COVID-19 pandemic, there is a likelihood of the applicant/accused getting infected with the virus and the trial would take considerable time. It is therefore prayed that the applicant be released on bail.

Chargesheet file requisitioned has been perused.

Prima facie, I find force in the arguments addressed by Ld. Counsel for the applicant qua the grounds for the grant of bail.

Accordingly, in the facts and circumstances of the case, the applicant/accused Sarabjeet Singh is granted bail on his furnishing a personal bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of the court concerned/ Duty MM/MM subject to the condition that he shall not influence the victim/prosecutrix or tamper with the evidence. In case, it is brought to the notice of the Court

that he failed to comply with the said conditions, his bail will be liable to be canceled.

Application is accordingly disposed of. Dasti.

E-copy of the order be sent to the concerned Jail Superintendent for compliance.

Chargesheet file requisitioned be sent back.

*Ashutosh*  
(Ashutosh Kumar)

**Roster Judge**  
**ASJ/Special Court POCSO**  
**NDD/PHC/ND**  
**11.05.2020**

*Sent to Jail  
11/5*